

Before Shri R.S. Virk, District Judge (RETD.)
appointed to hear objections/representations in the matter of PACL Ltd.
as so referred to in the order dated 15/11/2017, of the Hon'ble Supreme Court
passed in civil appeal no. 13301/2015 titled Subrata Bhattacharya vs SEBI and
duly notified in SEBI Press release no. 66 dated 08/12/2017.

File nos. 25, 26 and 27

Present : None

Order :

This common order will disposed off the above described three files, none of which are objections/representations/ applications but are instead notices, all dated 27/02/2017, issued by the Nodal Officer cum Secretary of the Committee to the addresses therein namely V.T. Arun and M.D. Jayavelu calling upon them to furnish information sought from them respectively. The objections separately filed by V.T. Arun have already been dismissed vide my orders dated 13/03/2018 passed in file nos. 437 and 440 (uploaded vide catalogue Nos:153 and 155). No action is thus called for by me in these three files which be consigned to records.

Date : 21/03/2018


R. S. Virk
Distt. Judge (Retd.)